

ITEM NO.11

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013 in SB No. 2558/1991,16/07/2014 in CN No. 1367/2014 passed by the High Court of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(With interim relief and office report)

Date: 27/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Pradeep Misra, AOR

For Respondent(s)

Mr. Tayenjam Momo Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners shall take fresh steps to effect service on the un-served respondents within a week hence, failing which the special leave petitions shall stand dismissed without further reference to this Court.

Dasti, in addition, is permitted.

The interim order passed on the earlier occasion shall remain in force till the next date of hearing.

(Chetan Kumar)
Court Master

(Tapan Kumar Chakraborty)
Court Master